CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.448/2002 IN O.A.NO.1835/2000

Monday, this the 21st day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman Hon'ble Shri M P Singh, Member (A)

Indian Ordnance Factories Gazetted Officers Association through its General Secretary Shri F.B. Singh JWM/SAF, Kanpur, C/O HIG-8, B-Block, Panki, Kanpur - 208020

..Applicant

(By Advocate: Shri S.K.Gupta)

Versus

- Shri Yogender Narayan Secretary Ministry of Defence North Block, New Delhi
- 2. Shri D.K.Datta
 Chairman-cum-Director General
 Ordnance Factory Board, Ayudh Bhawan
 Ministry of Defence
 10-A, Shaheed Khudiram Bose Road
 Calcutta
- 3. Shri M.Kumar Swamy
 Secretary, Ministry of Finance
 Deptt. of Expenditure
 North Block, New Delhi

...Respondents

ORDER (ORAL)

Justice V S Aggarwal:

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This Tribunal in OA-1835/2000 decided on 6.2.2002 had directed the respondents:

"5. In the result we dispose of this O.A. calling upon Respondents to take action to refer the case of applicants also to the Arbitrator, who in turn is requested to conclude his delebrations and declare his Award as expeditiously as possible and preferably within six months from the date of receipt of a copy of this order. The Arbitrator is also requested to consider any prayer made by applicants for a personal hearing, before giving his Award."

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- 2. The grievance of the applicant is that despite the directions, no steps have been taken to comply with the directions of this Tribunal.
- 3. At this stage, when the directions of this Tribunal gave some scope for delay because the directions were to comply "preferably within six months", we dispose of the present Contempt Petition with a direction that within three months of the receipt of the certified copy of the present order, the directions of this Tribunal shall be complied with.
- 4. Subject to aforesaid, Contempt Petition is disposed of.

(M P Singh)
Member (A)

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(V S Aggarwal) Chairman